

351

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P. No. 110 /2017
C.P. No. 693/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th March, 2017, 10.30 A.M

Name of the Company	Shivangan Tie up Pvt.Ltd.		
Under Section	391 (2), 394	Amalgamation	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ARUN K. MISRA, ADV.
SWASTI AKARWA-CA

PETITIONER

[Signature]
10/3/17

ORDER

newts


Ld. Pr. CA for the petitioner informed that in compliance of Hon'ble High Court's Order dated 28/09/2016 they have published notice in the newspapers and after that filed affidavit regarding the compliance of the order of the Hon'ble High Court along with the paper copy wherein notice was published. Petitioner has also filed copy of service of notice on the Central Government which was served on 04/10/2016 but till date no reply has been filed by the Central Government. It was informed by the Ld. Pr. C.A. of the petitioner that certain additional information has been sought by the Regional Director and he has complied with that. Till date no report has been filed the Regional Director, Eastern Region. The petitioner is again directed to serve a copy of notice to the Central Government

through the Regional Director, Eastern Region, Ministry of Corporation Affairs, Kolkata. The petitioner is further directed to send notice through e-mail also and file a copy of the e-mail along with an affidavit. If no affidavit is filed by next date of hearing it will be presumed that Central Government has no objection regarding the proposed scheme of amalgamation.

List the matter on 21/04/2017 for hearing.



(S. Vijayaraghavan)
Member (T)



(Vijai Pratap Singh)
Member (J)